

NO. 25, 11, 20

THE
PARLIAMENTARY DEBATES Dated... 25. 11. 20

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Saturday, 21st November, 1953

*The House met at Half Past One of
the Clock*

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

2-47 P.M.

MOTION FOR ADJOURNMENT

**OFFICIALS AND OTHERS KILLED IN
NORTH-EAST FRONTIER AGENCY**

[See Cols. 248-249 of Part I of
Debates.]

PAPERS LAID ON THE TABLE.

**STATEMENTS SHOWING THE ACTION
TAKEN BY THE GOVERNMENT ON VARI-
OUS ASSURANCES, PROMISES AND UN-
DERTAKINGS.**

**The Minister of Parliamentary
Affairs (Shri Satya Narayan Sinha):**
I beg to lay on the Table the follow-
ing statements showing the action
taken by the Government on various
assurances, promises and undertak-
ings given during the various sessions
shown against each:—

- (1) Supplementary Fourth Session, 1953
Statement No. 1. of the House of the
People.
[See Appendix VII, annexure No. 1]
523 PSD.

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- (2) Supplementary Third Session, 1953
Statement No. VI of the House of the
People.

[See Appendix VII, annexure No. 2]

- (3) Supplementary Second Session, 1953
Statement No. of the House of the
VII. People.

[See Appendix VII, annexure No. 3]

- (4) Supplementary First Session, 1952
Statement No. of the House of the
VIII People.

[See Appendix VII, annexure No. 4]

- (5) Supplementary Fifth Session, 1952
Statement No. V. of the Provisional
Parliament.

[See Appendix VII, annexure No. 5]

- (6) Supplementary Third Session
Statement No. X. (Second Part) 1951
of the Provisional
Parliament.

[See Appendix VII, annexure No. 6]

- (7) Supplementary Third Session
Statement No. (First Part) 1950 of
VII. the Provisional
Parliament.

[See Appendix VII, annexure No. 7]

- (8) Supplementary November/December
Statement No. Session 1949 of
VII. the Constituent Assembly
of India (Legislative)

[See Appendix VII, annexure No. 8]

**DHOTIES (ADDITIONAL EXCISE
DUTY) BILL.**

**The Minister of Commerce (Shri
Karmarkar):** I beg to move for leave

to introduce a Bill to provide for the levy and collection of an additional excise duty on dhoties issued out of mills in excess of the quota fixed for the purpose.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of an additional excise duty on dhoties issued out of mills in excess of the quota fixed for the purpose."

The motion was adopted.

Shri Karmarkar: I introduce* the Bill.

BANKING COMPANIES (AMENDMENT) BILL.

Mr. Speaker: The House will now take up the Banking Companies (Amendment) Bill.

Shri T. K. Chaudhuri (Berhampore): On a point of order, Sir. Consideration of this Banking Companies (Amendment) Bill has been given priority in this List of business. But we are already in the midst of consideration of the Ancient and Historical Monuments and Archaeological Sites and Remains Bill. The general consideration of that has not been finished and if we go on in this way it is very difficult...

Mr. Speaker: The hon. Member will notice that this is a Bill for replacing an Ordinance that has been promulgated. Hon. Members are aware that in the priority fixed, it was stated from the beginning that Bills to replace Ordinances should have the first place, as and when the Bills would be ready. This Bill was not ready and, therefore, in order to save time, the other Bills were introduced and taken up. And now that this Bill is ready and before the House already introduced, we are taking up this Bill first.

Shri M. S. Gurupadaswamy (Mysore) rose—

Shri S. S. More (Sholapur): I want some information, Sir. In the

Statement of Objects and Reasons, certain documents have been referred to and it is stated that certain opinions have been elicited by Government on the strength of which they have come up with this particular measure. Sir, in fairness to the House, to enable the House to decide what line it should take on this particular measure, is it not necessary that all these documents ought to have been circulated?

Mr. Speaker: It is rather premature for me to express an opinion on that point. Let me hear first what the hon. Minister has to say. Perhaps he will give all the information that is received by him, and then, if necessary, the hon. Member may make his point when he speaks for or against the Motion.

Shri S. S. More: If the hon. Minister gives us certain facts, we will have to read them through his spectacles.

Mr. Speaker: At this moment the hon. Member is anticipating difficulties. Let us hear the hon. Minister and then if the difficulty really arises, we shall see whether there is any difficulty at all and if there is any, how to overcome it.

Shri S. S. More: I am seeking a sort of procedural clarification.

Mr. Speaker: From the procedural point of view, it is premature to raise any objection about what the hon. Minister is going to say before he really says anything in the House.

The Deputy Minister of Finance (Shri A. C. Guha): I beg to move:

"That the Bill further to amend the Banking Companies Act, 1949, be taken into consideration."

I think it would be proper for me to give the background leading to the proposed legislation. Previously, Sir, the working of the Banking Companies was regulated by the Indian Companies Act and there was no separate Act for the Banking Com-

*Introduced with the recommendation of the President.